

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.424
IB/736/ND/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Vikas Verma	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 20.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nishant Awana, Adv. Rini Badoni and Adv. Nitya
Sharma
For the Respondent :

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **22.04.2024.**

Sd/-
(Court Officer)

)